

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:522  
ANSWERED ON:28.07.2010  
TRANSPORTATION OF CATTLE  
Singh Chaudhary Lal

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether cattle are transported in various parts of the country in a cruel condition;
- (b) if so, the details thereof;
- (c) whether the Union Government has given instructions to State Governments regarding transportation of cattle;
- (d) if so, the details thereof; and
- (e) the punitive measures taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a)&(b) No, Sir. The Transportation of cattle in various parts of the country has to be in accordance with Transport of Animals Rules, 1978, and amendments made in 2001 and 2009, which has been notified by the Union Government.

(c )&(d) The Animal Welfare Board of India, a statutory body under Prevention of Cruelty to Animals Act, 1960 has addressed letters to the State Governments to implement the Transport of Animal Rules, effectively.

(e) As per these rules, the punitive measures are to be taken by the State Government. Whenever a violation of the said rules come into the notice of Animal Welfare Board of India, the matter is referred to the concerned State Governments for necessary action as prescribed under Prevention of Cruelty to Animals Act, 1960 and rules framed there under.